

FROM :

**विनोद कुमार सिन्हा**

महानिबंधक,

उच्च न्यायालय, पटना

*Vinod Kumar Sinha*

Registrar General,

High Court of Judicature at Patna.

Fax No.: 0612-2504088

Ph.: Off.-P.B.X.-2504071-73, 75, Ext.-237

2505318-19

Off.-2504111, Res. - .....

**Dated, Patna, the 29<sup>th</sup> July, 2016**

To

**The District and Sessions Judge,**

**Patna, Gaya, Saran at Chapra, Sitamarhi and Samastipur,**

Sir,

I am directed to say that the Hon'ble Court have been pleased to resolve to authorize the Chief Judicial Magistrates of the respective districts to review the pendency of cases before the Juvenile Justice Board, as required under section 16(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015, on regular basis.

This is for your information and needful.

Yours faithfully,

Sd /- V.K.Sinha

Registrar General

Memo No. **48080-48084** Dated, Patna the **29<sup>th</sup>** July, 2016.

Copy forwarded to the J.R.-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / the Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / the Secretary, Social Welfare Department, Government of Bihar, Patna / the Secretary, Law Department, Government of Bihar, Patna / S. O. I/C Statistical Section, Patna High Court, Patna.

*V.K.S.*  
2507112  
Registrar General